

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3837
ANSWERED ON:19.03.2015
ACQUISITION OF TRIBAL LAND
Bhuria Shri Dileep Singh

Will the Minister of POWER be pleased to state:

- (a) the area of land acquired in tribal areas for setting up of power plants during the last three years and the current year, location-wise;
- (b) the number of tribal families affected and the amount of compensation paid to them along with the members of the affected families who have been provided employment, plant-wise;
- (c) whether the Government has assessed the impact of acquisition of land on tribal community and if so, the details thereof;
- (d) whether the Government has received any complaints/representations in this regard and if so, the details thereof; and
- (e) the remedial action taken by the Government to safeguard the interest of tribal community?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e) : Information received by Central Electricity Authority (CEA) from both government companies and private developers in respect of tribal land acquired, number of tribal families affected, amount of compensation paid, number of affected families who were provided employment during last three years and current year is enclosed as Annex.

Complaints are sometimes made in acquisition of land for projects including power projects. Central Government in association with State Governments have taken possible action to mitigate the problems of affected people by giving them suitable direct or indirect employment, work contract etc. in addition to compensation for the land taken over.